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O.A.NO.157 OF 2007

ORDER DATED 20.04.07

Heard Mr.D.P.Dhalsamant,Ld.Counsel for the Applicant and Mr.P.R.J.Dash,Ld.ASC for the Respondents; on whom a copy of this O.A. appears to have been served.

2. It is the case of the applicant that he was an employee of the Telecom Department and retired on 28.02.02. There was a proceeding against him under Rule 14 of CCS(CCA)Rules,1965 and was exonerated in the year 2004 from the charges of the same proceedings. Another proceeding under Rule 16 of CCS(CCA) which is minor penalty has been initiated against the applicant and no order has been made available to the applicant. Applicant has made representation(Annexure-A/5) on 1.12.04 to the Chief General Manager, Telecom, BSNL, Orissa Circle, Bhubaneswar (Res.No.2) for clearance of retiral dues but no orders appear to have been passed by the Res.No.2.

3. Since the departmental remedies have not yet been exhausted apparently not due to the fault of the Applicant, Res.No.2 is directed to take a view on the representation (Annexure-A/5) filed before him, within two months from the date of receipt of this order.

4. With the above observation, this O.A. is disposed of at the admission stage.

5. Send copies of this order along with copies of the O.A. to the Respondents immediately and free copies of this order be handed over to the Counsel appearing for both the parties.

B21/0
MEMBER(ADMN.)